

clarified the matter—to lay on the Table both the letters which he said were published in all the papers but which I have not come across? It will be in the public interest, in the national interest, that these letters referred to are laid on the Table and I am sure, Sir, you will accede to my request. What does the Prime Minister say?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I do not think we will have any objection in placing the letters on the Table of the House.

Shri A. K. Sen: Sir, I shall lay them in due course.

Mr. Speaker: All right.

Shri S. M. Banerjee (Kanpur): A report of the Election Commission was also . . .

Mr. Speaker: This was about the inaccuracy of the statement. Nothing further than that.

Shri S. M. Banerjee: May I know whether the report of the Election Commission also will be made available along with those letters?

Shri A. K. Sen: No, Sir.

Shri Nath Pai (Rajapur): The Prime Minister very promptly replied that he will not have any objection. This was then clarified by the dangerous term 'in due course' by the Law Minister. May we know what exactly he means by it?

Shri A. K. Sen: It is the ordinary process by which we lay the papers on the Table of the House.

Shri Hari Vishnu Kamath: Will it be in this session?

Shri A. K. Sen: Yes.

12.48 hrs.

SUMMARY OF REPORT OF THE GOVERNOR OF KERALA TO THE PRESIDENT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table a copy of the summary of the Report dated 8th September, 1964 of the Governor of Kerala to the President. [Placed in Library. See No. LT-3198/64].

12.48½ hrs.

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, on behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to confer on the President the power of the legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the legislature of the State of Kerala to make laws."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.49 hrs.

COMPANIES (SECOND AMENDMENT) BILL*

The Minister of Planning (Shri B. R. Bhagat): Sir, on behalf of Shri T. T.

[Shri B. R. Bhagat]

Krishnamachari, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri B. R. Bhagat: I introduce the Bill.

12. 50 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTIETH REPORT

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Thirtieth Report of the Business Advisory Committee presented to the House on the 18th September, 1964."

Mr. Speaker: Motion moved:

"That this House agrees with the Thirtieth Report of the Business Advisory Committee presented to the House on the 18th September, 1964."

Shrimati Renu Chakravartty (Barackpore): May I know when and for how long the discussion on the international situation would take place? Will it start on Friday and go on for 2-1/2 hours on that day?

Mr. Speaker: It will start on Friday and continue on Monday.

Shri U. M. Trivedi (Mandsaur): The time allotted for the Prevention of Food Adulteration (Amendment) Bill is only 5 hours. This Bill is of a very controversial nature. It also covers a vast subject, and we took long hours

in the Joint Committee also to discuss it. This Bill is a very vital one, and I think that at least 10 hours must be allotted for the discussion of this Bill. I was not called to the Business Advisory Committee meeting, and I had received no intimation about it. Otherwise, I would have raised this point in the committee meeting itself.

Mr. Speaker: Was not any Member from his group present?

Shri U. M. Trivedi: No.

Shri Nath Pai (Rajapur): May I also second his plea for extension of time, because adulteration has assumed such dangerous proportions that one does not know what is not adulterated in this country? Today's newspapers say that even lipsticks are not safe and arsenic is mixed with them.

Mr. Speaker: The hon. Member is safe, so far as that is concerned.

Shrimati Renu Chakravartty: He is speaking on behalf of the fairer sex.

Shri Nath Pai: In view of that, I would like the hon. Minister of Parliamentary Affairs to see whether for this very vital subject, from which all of us are not particularly safe, he could not think of extending the time?

Shri Satya Narayan Sinha: Sir, you were presiding over the meeting, and we discussed all these things there, particularly about the Prevention of Food Adulteration (Amendment) Bill; some hon. Members had suggested some very drastic amendment such as that of providing for capital punishment for the offenders under this legislation.

Shri Hari Vishnu Kamath (Hoshangabad): That will come up in the House.

Shri Satya Narayan Sinha: Having taken into account all those things we decided upon the time. But, as you know, the time at our disposal in this